

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH ALLAHABAD**

This is the 19th day of JULY, 2018.

ORIGINAL APPLICATION NO. 330/00690/2018

HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

Indrajeet Patel aged about 28 years
S/o Late Sri Ram Sanehi Patel
R/o Village Narainpur
Post Shivgarh District
Allahabad.

.....Applicant.

By Advocate: Shri B. N. Singh

VERSUS

1. Union of India through its Secretary, Ministry of Communication (P&T) Dak Bhawan, Sansad Marg, New Delhi.
2. The Chief Post Master General, U.P. Circle Lucknow.
3. The Sr. Supdt. Of post offices, Allahabad Division, Allahabad.
4.Respondents

By Advocate : Shri N. P. Shukla

ORDER

Heard Shri B. N. Singh learned counsel for the applicant and Shri D. Tiwari, proxy counsel for Shri N. P. Shukla, learned counsel for the respondents.

2. Applicant Indrajeet Patel case in short is that his father (Sri Ram Sanehi Patel) died on duty on 03.09.2013 while working as postal Assistant in H.O. Allahabad. That his father was the only earning member in the family and after his death the family is living in a destitute manner and making it hard to make ends meet. An application was filed for compassionate appointment by the applicant which was dismissed by the respondents on the ground of no vacancy and his case to be considered next year, hence the present application for appointment of the applicant on compassionate ground.
3. During the course of argument on admission, learned counsel for applicant submitted that since the date of rejection of his application for compassionate appointment, new facts have come to his knowledge which are required to be put before the committee recommending the names of persons for appointment on compassionate ground, as such he would be satisfied if a direction is given to the respondents to reconsider his representation.
4. On the other hand, Mr. D. Tiwari proxy counsel for Shri N. P. Shukla, counsel for the respondents submitted that the representation has already been rejected and it would be a futile exercise to direct the respondents to reconsider the application of applicant for reconsideration and the present

direction is being sought from the Tribunal to pressurize the respondents.

5. The question of pressurizing the respondents is out of question. The respondent officers are all responsible officers and would not be amenable to any pressure from any quarter. In these circumstances applicant is permitted to submit his representation to the competent authority within two weeks time and the representation shall be decided by the competent authority within one month from the date of receipt of the representation by a speaking and reasoned order. A copy of the order shall be sent to the applicant for his information by the competent authority. Accordingly, O.A. is disposed of. No cost.

(RAKESH SAGAR JAIN)

MEMBER-J

/Shashi/